

ITEM NO.1502  
(For judgment)

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) .....Diary No(s).5488/2024

[Arising out of impugned final judgment and order dated 13-09-2022  
in RFA No.4097/2018 passed by the High Court of Punjab & Haryana at  
Chandigarh]

KAMLA DEVI & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

( [ HEARD BY : HON. SURYA KANT AND HON. UJJAL BHUYAN, JJ. ]  
IA No. 45166/2024 - CONDONATION OF DELAY IN FILING)

Date : 20-12-2024 This matter was called on for judgment today.

For Petitioner(s) Mr. Gaurav Prakash Pathak, Adv.  
Mr. Nishant Kumar, AOR

For Respondent(s)

Hon'ble Mr.Justice Surya Kant pronounced the judgment of  
the Bench comprising His Lordship and Hon'ble Mr.Justice Ujjal  
Bhuyan.

Delay condoned.

Leave granted.

The appeal stands allowed in terms of the signed non-  
reportable judgment, which is placed on the file.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR